

**BEFORE THE NATIONAL COMPANY LAW TRIBUNAL, SINGLE BENCH
NEW DELHI**

Company Petition No.16/136/ (ND)/2017

Present: SHRI R.VARADHARAJAN, MEMBER (JUDICIAL)

In the matter of:

**SECTION 441 OF THE COMPANIES ACT, 2013 (SECTION 621A OF THE
COMPANIES ACT, 1956) FOR VIOLATION OF SECTION 137 OF THE COMPANIES
ACT, 2013.**

AMONGST

**INVERNESS MEDICAL SHIMLA PRIVATE LIMITED
HAVING REGISTERED OFFICE AT:
D-SM-221, DSM-222, DLF TOWERS, SHIVAJI MARG
NAZAFGARH ROAD, NEW DELHI-110015**

.....Petitioner No.1

**MR. LALIT KUMAR SAINI
DIRECTOR OF PETITIONER NO.1
S/O MR. SAMAY SINGH
R/O A-2, TOWER, FLAT NO.804 UNIWORLD CITY, SECTOR 30
GURGAON-122001**

.....Petitioner No.2

**MR. SUSHIL KUMAR SRINIVAS RAO
DIRECTOR OF PETITIONER NO.1
S/O MR. ADYAPADY SRINIVAS RAO
R/O F-1101, PURVA VENEZIA, MAJOR UNNIKRISHAN ROAD, NEAR
MOTHER DAIRY, YELAHANKYA NEW TOWN, YELAHANKYA,
BENGALURU-560064
No.3**

.....Petitioner



AND

Registrar of Companies
NCT of Delhi & Haryana
4th floor, IFCI Tower,
Nehru Place
New Delhi-110019.
.....RESPONDENT

ADVOCATE/ AUTHORIZED REPRESENTATIVE
FOR THE PETITIONERS: Mr. Deepak Bansal, Company Secretary

ORDER

1. Compliance of the order dated 28.09.2017 has been placed on record submitting that the fine imposed in terms of the same has been deposited. In view of the same, the offence stands compounded.
2. Bench officer to take necessary steps confirming the same with the office of the ROC.


10/11/17
R.VARADHRAJAN
MEMBER (JUDICIAL)